

ITEM NO.4

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1589/2021

SUNIL & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

IA No. 103319/2022 - GRANT OF BAIL)

IA NO. 75060/2022-DECLARING THE APPLICANT/APPELLANT No. 2 as juvenile

Date : 06-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Rishi Malhotra, AOR

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
 Mr. Shashank Shekhar Singh, AOR
 Mr. Ajay Kumar Gupta, Adv.

Mr. Vikas Pahwa, Sr. Adv.

Mr. Amit Khemka, Adv.

Mr. Rishi Sehgal, AOR

Mr. Sandeep Dash, Adv.

Mr. Abhishek Patti, Adv.

Mr. Aditya Agarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

IA No. 103319/2022 - GRANT OF BAIL

It is pointed out that the offence was committed by Sunil appellant No. 1) and Avadesh (appellant No. 4) while on bail in previous case.

That being the position, the request for bail for Sunil and Avadesh is declined.

In respect of Dhannu (appellant No. 3), learned

counsel for the applicant(s), having predicated the bail application on a common ground with the aforesaid two, seeks to withdraw the same and submits that he will endeavour to make out a case why Dhannu's case is different from others.

Permission granted.

The prayer for bail is dismissed as withdrawn.

IA. NO. 103319/2022 - for grant of bail to petitioner Nos. 1,3 & 4 is disposed of accordingly.

IA NO. 75060/2022

It appears that the report is awaited.

The application be put up before the Court when the report is received.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)